Sr. No. 3

# HIGH COURT OF JAMMU AND KASHMIR **AT JAMMU**

(Through Video Conference)

EMG-WP(C) No. 6/2020 EMG-CM No. 7/2020, EMG-CM No. 8/2020 & EMG-CM No. 9/2020

Gurleen Kour Randhawa

....Petitioner (s)

Through:- Mr. Anil Sethi, Advocate

V/s

Union Territory of Jammu & Kashmir and

....Respondent(s)

others

Through:-

HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE Coram: **ORDER** 

### EMG-WP(C) No. 6/2020

Notice.

Mr. F. A. Natnoo, learned AAG waives notice on behalf of respondent Nos. 1 to 3 and has sought time to file the objections, which is, accordingly, granted. Mr. Natnoo shall also furnish the advance copy of the objections to learned counsel for the petitioner.

Issue notice to the respondent No. 4 through Advocate General.

Let the file be kept for further proceedings on 23.04.2020.

### EMG-CM No. 7/2020

Mr. Natnoo, learned AAG waives notice on behalf of the nonapplicants and has sought time to file objections in the application seeking interim relief. The same is granted.

Interim shall be considered on next date, i.e. on 23.04.2020.

EMG-WP(C) No. 6/2020

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## **EMG-CM No. 8/2020**

Through the medium of this application the petitioner is seeking summoning of file i.e. writ petition bearing WP(C) No.1639/2019 titled "Gurleen Kour Randhawa Vs State of J&K and others."

The above mentioned filed be kept along with the instant writ petition for the next date only.

Application is, accordingly, disposed of.

### **EMG-CM No. 9/2020**

Through the medium of the instant application the petitioner is seeking extension of time for making good the deficiency in the payment of court fee. For the reasons stated in the application, application is *allowed*.

The petitioner shall fix the appropriate court fee within three days from the opening of lockdown.

Application is disposed of, as such.

(RAJNESH OSWAL) JUDGE

Jammu 20.04.2020 (Muneesh)